

Passed on: 7/12/15

THE PAYMENT OF WAGES (KERALA AMENDMENT) BILL, 2015

(As passed by the Assembly)

A

BILL

*further to amend the Payment of Wages Act, 1936, in its application to the State of Kerala.*

*Preamble.*—WHEREAS, it is expedient further to amend the Payment of Wages Act, 1936 in its application to the State of Kerala for the purposes hereinafter appearing;

BE it enacted in the Sixty-sixth Year of the Republic of India as follows:—

1. *Short title, extent and commencement.*—(1) This Act may be called the Payment of Wages (Kerala Amendment) Act, 2015.

(2) It extends to the whole of the State of Kerala.

(3) It shall be deemed to have come into force on the 3rd day of October, 2015.

2. *Amendment of section 6.*—In the Payment of Wages Act, 1936 (Central Act 4 of 1936), in section 6, after the existing proviso, the following proviso shall be inserted, namely:—

“Provided further that notwithstanding anything contained in this Act, the State Government may, by notification in the Gazette, specify the industrial or other establishments, the employers of which shall pay to the person employed therein, the wages either by cheque or by crediting the wages in his bank account, without obtaining any authorisation of the employed person.”.

3. *Repeal and Saving.*—(1) The Payment of Wages (Kerala Amendment) Ordinance, 2015 (17 of 2015) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.